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Title: Regarding introduction of local self governance system Bodoland Territorial Council in Assam-laid.

SHRI NABA KUMAR SARANIA (KOKRAJHAR): I would like to draw the attention of the Government towards non-implementation of the Panchayat System in my constituency under Bodoland Territorial Council (BTC).

My Kokrajhar Lok Sabha Constituency encompasses Kokrajhar, Baksa and Chirang districts which come under BTAD. Though it falls under Sixth Schedule to the Constitution, there is no Panchayat system working as guaranteed by the Constitution. The Village Council Development Committee (VCDC) —Territorial Council Level Coordination Committee (TCLCC) which are unconstitutional bodies, in these districts function as an alternative to Panchayat system but the office bearers are nominated by the BTC which allegedly breeds cancerous corruption. As a result, the developmental works for the benefit of people are carried out in a allegedly mala-fide manner by these bodies.

Therefore, my submission to Government of India is:-

- (1) Please dissolve these unconstitutional bodies and implement the Panchayat system/ Local self governance system as per the Law guaranteed by the Indian Constitution.
- (2) Please order for CBI inquiry into the corruptions by the VCDC-TCLCC.
- (3) Please order for (3) confiscation of illegal earnings, properties both moveable and immoveable.

UNION BUDGET, 2019-2020- GENERAL DISCUSSION..... contd